

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 168 OF 2019 &  
IA NOS. 510 & 1228 OF 2019**

**Dated : 7<sup>th</sup> August, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**Uttar Haryana Bijli Vitran Nigam Limited & Anr. ... Appellant(s)  
Versus  
Adani Power (Mundra) Limited & Ors. ... Respondent(s)**

Counsel for the Appellant(s) : Ms. Ranjitha Ramachandran  
Ms. Anushree Bardhan

Counsel for the Respondent(s) : Ms. Poonam Verma for R-1

**ORDER**

**[IA No 1228 of 2018 for Condonation of delay in filing reply]**

For the reasons stated in the application, delay of 08 days in filing the reply is condoned. Application is allowed and disposed of.

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IA NO. 510 OF 2019**

Rejoinder, if any, shall be filed within two weeks from today i.e. on or before 21.08.2019, failing which it shall be taken as nil.

List the matter for hearing on **26.08.2019.**

**(S. D.Dubey)  
Technical Member**

vt/pk

**(Justice ManjulaChellur)  
Chairperson**